

Management did not appear repeatedly before the Conciliation Officer.

Learned Counsel for the applicant states that the Government has not passed any orders on the reference so made.

We, therefore, direct the respondent No. 1, U.O.I. to take a decision whether a reference should be made or not under the provisions of Industrial Disputes Act to the Industrial/Labour Court within two months from the date of receipt of a copy of this order. O.A. is disposed of accordingly.

Copy of Judgment
issued to the parties
on 10/10/94.


26/10/94


(K.D. Saha)
M(A)


(Mrs. Deshpande)
V.C.